

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
For the attention of the creditors of Visa International Limited

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Visa International Limited
2.	Date of incorporation of corporate debtor	February 03, 1998
3.	Authority under which corporate debtor is incorporated / registered	Registrar of companies – Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51109WB1998PLC086454
5.	Address of the registered office and principal office (if any) of corporate debtor	8/10 Alipore Road Kolkata West Bengal- 700027, (India)
6.	Insolvency commencement date in respect of corporate debtor	August 07, 2019 (Vide order dated August 07, 2019 passed by Hon'ble NCLT – Kolkata Bench). Certified copy of order uploaded on August 08, 2019.
7.	Estimated date of closure of insolvency resolution process	February 3, 2020 i.e. 180 days from the Insolvency Commencement date.
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Ashok Kumar Gulla IBBI Registration No. - IBBI/IPA-003/IP-N00024/2017-2018/10174
9.	Address and e-mail of the interim resolution professional, as registered with the Board	RBSA Restructuring Advisors LLP Flat No.23, I A P L House, 2nd Floor , South Patel Nagar ,New Delhi, National Capital Territory Of Delhi ,110008 E-mail – ashok.gulla@rbsa.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	RBSA Restructuring Advisors LLP Flat No.23, I A P L House, 2nd Floor , South Patel Nagar ,New Delhi, India,110008 E-mail – ip.visaintl@rbsa.in
11.	Last date for submission of claims	August 22, 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable



Ashok Kumar Gulla

13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Relevant Forms Web Link: http://ibbi.gov.in/downloadform.html (b) Not Applicable

Notice is hereby given that the Hon'ble National Company Law Tribunal, Kolkata Bench has ordered the commencement of a corporate insolvency resolution process of the Visa International Limited on **August 7, 2019**

The creditors of Visa International Limited, are hereby called upon to submit their claims with proof on or before **August 22, 2019** to the Interim resolution professional at the address mentioned against entry No. 10.

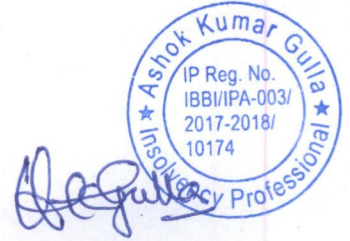
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA. -Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.

Date: 08.08.2019

Place: Delhi



Mr. Ashok Kumar Gulla
IBBI/IPA-003/IP-N00024/2017-2018/10174